



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 1040 of 200 2 U.O.I.

Applicant(s) J. Jumul Horo Respondent(s)

Advocate for Applicant(s) M/S. S.K. Mohanty Advocate for Respondent(s)

S. P. Mohanty

P. K. Lenka

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. 21.12.12. 2

Copies of order
st. 12.12.02 may be
handed over to
counsel for both
sides.

h
20/12

DRB
20/12
Sd/

Copies of order
st. 12.12.02 alongwith
copies of the same
to all resp'ts.

h
11/12

DRB
11/12
Sd/

of a copy of this order. Till disposal of the
said appeal of the Applicant, under Annexure-8,
no punitive recovery shall be made from the
Applicant if the same has not already taken
place.

It is, however, made clear that after
disposal of the appeal if the applicant's
grievance would still subsist, ^{then he shall be} he is at
liberty to approach this Tribunal.

With the above directions, this Original
Application is disposed of. No costs.

Send copies of this order alongwith
Original Application to the Respondents and
free copies of this order be given to the
learned counsel for the applicant and Mr. A.K.
Bose, learned Senior Standing Counsel for the
Union of India, on whom a copy of this Original
Application has been served.

Sd/
Vice-Chairman
11/12

Sd/
Member (Judicial)
11/12